

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 5

CP No. 31/Chd/HP/2024

IN THE MATTER OF:

Fri Hyo Infra Pvt. Ltd.

...Petitioner

Vs.

Rudraveer Hydro Generation Pvt. Ltd.

...Respondent

Under Sections: 241 & 242, CA 2013

Order delivered on 10.05.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner: Mr. J.K. Chaudhary, Advocate

ORDER

The present petition has been filed under Section 241-242 of the Companies Act alleging some instances of operation and mismanagement against the Respondent Company No. 2 to 5.

Heard. Issue notice of this petition to the respondent for 26.07.2024. The petitioner shall collect the notice from the Registry and send the same by speed post as well as by e-mail, if available, immediately to the respondent at their registered address attaching therewith copy of the petition and the entire paper book and the copy of this order.

In case, the service of speed post on the aforesaid respondent is not effected, the petitioner shall adopt the mode of substituted service and the notice of hearing be

advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area.

The petitioner shall file affidavit of service supported by postal receipt, tracking report, paper clippings and copy of e-mail within two weeks.

Reply be filed within three weeks after receipt of notice with a copy in advance to the counsel opposite. Rejoinder, thereto, if any, be filed two weeks thereafter with a copy in advance to the counsel opposite.

In the meantime, status quo be maintained with respect to shareholding and Directorship.

Let the matter be listed on 26.07.2024.

Sd/-

(UMESH KUMAR SHUKLA)
MEMBER (T)

Preeti

Sd/-

(HARNAM SINGH THAKUR)
MEMBER (J)